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INFORMATION

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 9]

AMARAVATI,

MONDAY,

31st JULY, 2023.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 27th July, 2023 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 9 OF 2023.

Promulgated by the Governor in the Seventy fourth year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.

Whereas, the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 is a protective legislation and it prohibits the transfer of lands assigned to landless poor persons for the purpose of cultivation and provides for restoration of such transferred lands to the original assignee and also for punishment to the persons acquiring such lands;

And whereas, the condition of non-alienability of assigned lands impacted the poorest of the poor by preventing them from making use of the same for emergent family needs;

And whereas, proposals were received for granting transfer rights to the assignees of their assigned lands after elapse of certain period from the date of assignment;

And whereas, Government constituted a committee under the Chairmanship of the Hon'ble Minister for Revenue, Registration & Stamps, vide G.O.Rt.No.822, Revenue (Lands.I) Dept, dt.30.09.2022 to examine the issue of right to sell the assigned lands for the welfare and financial ease of the assignees;

And whereas, the committee after examining the relevant revenue laws in force in the neighbouring states of Tamilnadu, Karnataka and Kerala and the realistic ground situation in the state, inter alia, recommended that the original assignee or his/her legal heir may be permitted to alienate the assigned land after a period of Twenty years from the date of assignment as per the procedure prescribed and without reference to the Government and in case, the adjoining land is earmarked for any use other than agricultural use in master plan, the assignee shall be paid on par with the current basic value of the land by the purchaser of such assigned land;

And whereas, the Government has accepted the above recommendations of the committee and decided to amend the above Act suitably.

Whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title and Commencement.

1. (1) This Ordinance may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2023.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force at once.

Amendment of Section 2.

Act No.9 of 1977.

2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977, (hereinafter referred to as the principal Act), in Section 2, in Clause (1) after the words, 'subject to the condition of non-alienation' the words '**within a period of twenty (20) years from the date of assignment in the case of lands assigned for agricultural purpose, and within a period of ten (10) years from the date of assignment in case of house sites**' shall be inserted;

3. In the Principal Act, in Section 3, for sub-section (2), the following sub-section shall be substituted, namely,-

Amendment of
Section 3.

“(2) (i) No landless poor person or his / her legal heir, shall transfer any land assigned for agricultural purpose, and no person shall acquire any such assigned land, either by purchase, gift, lease (except in the case of Lease to the Andhra Pradesh Green Energy Corporation Ltd., for use as deemed fit and including for usage of non-agriculture purpose), mortgage, exchange or otherwise, within a period of twenty (20) years from the date of assignment.

(ii) After expiry of the above period of twenty years, such assigned land may be alienated by the assignee or his / her legal heirs as per the procedure prescribed, without further reference to the Government.

(iii) where any land adjoining such assigned land is earmarked for any use other than agriculture use in the master plan of the area, the assignee or his/her legal heirs shall be paid current basic value of said adjoining non agricultural land by the purchaser of the such assigned land.”.

S. ABDUL NAZEER,

Governor of Andhra Pradesh.

G. SATYA PRABHAKARA RAO,

Secretary to Government,

Legal and Legislative Affairs & Justice,

Law Department.

Section 101.001, Texas Education Code, is amended to read as follows:

(a) The board of trustees of a school district shall have the authority to... (b) The board of trustees of a school district shall have the authority to... (c) The board of trustees of a school district shall have the authority to...

(d) The board of trustees of a school district shall have the authority to... (e) The board of trustees of a school district shall have the authority to... (f) The board of trustees of a school district shall have the authority to...

SECTION 101.002
SECTION 101.003
SECTION 101.004
SECTION 101.005
SECTION 101.006
SECTION 101.007
SECTION 101.008
SECTION 101.009
SECTION 101.010